

Form 16  
[See Rule 31(1)(a)]  
Certificate under Section 203 of the Income-Tax Act, 1961 for tax  
deducted at source from Income Chargeable under the head "SALARIES"

Name and Address of the Employer	Name and Designation of the 'ee'	
M/s: ABILASHRAYAM TRUST #373,2ND CROSS,MUNISWAMAPPA LAYOUT,OPP KODI RAILWAY STATION,BANGALORE.-560092	NAME: Designation : Employee No:	TANVI BHEEMA Secretary, Director 1007
PAN : AACTA4556D TAN : NA	PAN of the Employee : Period from Assessment year :	AQQPB6349H 01.04.2018 to 31.03.2019 2019-2020

Details of Salary paid and any other income and tax deducted

Particulars	Rs	Rs	Rs
01 Gross Salary ( As per enclosed annexure)			
(a) Salary as per provision contained in Section 17 (1)	12,00,000		
(b) Value of perquisites under Section 17 (2) ( As per Form 12.BA, wherever applicable)	-		
(c) Profits in lieu of salary under Section 17 (3) ( As per Form 12.BA, wherever applicable)	-		
(d) Salary from Previous Employer	-		
(e) Total	12,00,000	12,00,000	
02 Less: Allowance to the extent exempt u/s: 10 ( As per enclosed annexure)		2,14,000	
03 Balance (1-2)			9,86,000
04 Deductions:			
(a) Entertainment Allowance	-		
(b) Tax on Employment	2,400		
05 Aggregate of 4 (a) and 4 (b)		2,400	
06 Income chargeable under the head "Salaries" (3-5)			9,83,600
07 Add: Any other income reported by the employee			
(a) Income under the head "Income from House property"		-	
(b) Income under the head "Income from other sources"		83,001	83,001
08 Gross total Income (6+7)			10,66,601
09 Deductin under Chapter VI-A			
(A) Sections 80C, 80CCC and 80CCD			
(a) Section 80C			
Life Insurance premium/Tution Fee	1,50,000		
ULIP	-		
Employee Provident Fund	-		
(b) Section 80CCC	-		
(c) Section 80CCD1	-		
(d) Section 80CCD2	-		
Total of (a)+(b)+©		1,50,000	

(B) Other Sections under Chapter VIA		Gross Amt	Qualifying Amt	Deductible Amt	
	(a) 80CCG		-		
	(b) 80D		19,147		
	(c) 80DD		1,25,000		
	(d) 80DDB		40,853		
	(e) 80E		-		
	(f) 80G		50,000		
	(g) 80TTA		227		
	(h) 80U		-	2,35,227	
10	Aggregate of deductible amount under Chapter VIA			<u>2,35,227</u>	3,85,227
11	Total Income (8-10)				6,81,374
12	Tax on total income				48,775
13	Tax Relief U/s: 87A				-
14	Tax after Relief				<u>48,775</u>
15	Education cess @4% (on tax computed at SI.No.14)				<u>1,951</u>
16	Tax payable (12+15)				50,726
	Add: Interest payable u/s: 234				
	234 A For Default in furnishing the return	2,024.00			
	234 B For default in payment of Advance tax	4,554.00			
	234 C For deferment of Advance tax	2,549.00			
	234 F For Delay in furnishing the return	<u>5,000.00</u>			14,127
17	TDS -			-	-
18	Tax payable (14-15)				<u>64,853</u>

Verification

I, KALYANA KRISHNA BANDARU, S/o: KRISHNA MURTHY BANDARU, working in the capacity of President, do hereby certify that a sum of Rs. 0.00 (Rupees: Zero only) has been deducted and deposited to the Central Government.

I further certify that the information given above is true, complete and correct and is based on the books of accounts, documents, TDS statement, TDS deposited and other available records, which includes the declaration given by the employee.

for M/s: ABILASHRAYAM TRUST  
Signature of the person responsible for deduction of tax

Place : Bangalore  
Date : 30-04-2019

Full Name : KALYANA KRISHNA BANDARU  
Designation: President

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**Annexure to Form 16**

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1 Gross Salary:	Per Month	Total
Basic	55,000	6,60,000
House Rent Allowance	22,000	2,64,000
Conveyance Allowance	1,650	19,800
Medical Allowance	1,250	15,000
Telephone Allowance	1,200	14,400
Special Allowances	18,900	2,26,800
	<u>1,00,000</u>	<u>0</u>
	<u>0</u>	<u>0</u>
		<u>12,00,000</u>

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**2 Allowance to the extent exempt u/s: 10**

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**[a] House Rent Allowance - [HRA]**

Lease of the following is exempt:

Actual HRA received		2,64,000	
Excess of rent paid over 10% of the basic+Da			
Actual Rent paid	2,40,000		
10% of the basic+Da	<u>66,000</u>	1,74,000	
		<u>2,64,000</u>	1,74,000

**[b] Standard Deduction**

40000

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**2,14,000**

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Place : Bangalore  
Date : 30-04-2019for ABILASHRAYAM TRUST  
Signature of the person responsible for deduction of taxFull Name : KALYANA KRISHNA BANDARU  
Designation: President

FORM NO. 12BA  
 [{See Rule 26A(2)(b)}]

Statement showing particulars of perquisites, other fringe benefits or amenities and profits in lieu of salary with value thereof

1 Name and address of employer :	M/s: ABILASHRAYAM TRUST
2 TAN	NA
3 TDS Assessment Range of employer:	The Commissionerate of Income Tax (TDS) Room No: 59, HMT Bhavan, 4th Floor, Bellary Road, Ganganagar Bangalore - 560032
4 Name of employee:	TANVI BHEEMA
5 Designation of employee:	Secretary, Director
6 PAN of employee:	AQQPB6349H
7 Is the employee a director or a person with substantial interest in the company (where the employer is a company):	NA
8 Income under the head 'Salaries' of the employee: (other than from perquisites)	9,83,600.00
9 Financial Year	01.04.2018 to 31.03.2019
10 Valuation of perquisites:	

Sl. No (1)	Nature of perquisites (See Rule 3) (2)	Value of perquisite as per rules (Rs) (3)	Amount, if Any, recovered from the employee (Rs) (4)	Amount of perquisite chargeable to tax (Rs) Col (3) - Col (4) = 5
1	Accommodation Furnitures	0.00	0.00	0.00
2	Cars/Conveyance	0.00	0.00	0.00
3	Sweeper, Gardner, Watchman, personal Attendant or Causal Labour	0.00	0.00	0.00
4	Gas, Electricity, Water	0.00	0.00	0.00
5	Interest Free concessional Loans	0.00	0.00	0.00
6	Holiday Expenses	0.00	0.00	0.00
7	Free or Concessional Travel	0.00	0.00	0.00
8	Free Meals	0.00	0.00	0.00
9	Free Education	0.00	0.00	0.00
10	Gift, Vouchers etc,	0.00	0.00	0.00
11	Credit Card Expenses	0.00	0.00	0.00
12	Club Expenses	0.00	0.00	0.00
13	Use of Movable asset by the employees	0.00	0.00	0.00
14	Transfer of asset to Employees	0.00	0.00	0.00
15	Value of other benefit/ amenities/services/previlage	0.00	0.00	0.00
16	Stock option (Non- Qualified options)	0.00	0.00	0.00
17	Other benefits/amenities			
	a) Cleaning Materials	0.00	0.00	0.00
	b) News paper	0.00	0.00	0.00
	c) Entertainment	0.00	0.00	0.00
	d) Perquisites tax along with grossing borne by the Company	0.00	0.00	0.00
18	Total Value of Perquisites	0.00	0.00	0.00
19	Total Value of profits in lieu of salary as per section 17(3)	0.00	0.00	0.00

11 Details of Tax

(a) Tax deducted from salary of the employee under section 192(1)	0.00
(b) Tax paid by employer on behalf of the employee under section 192(1A)	0.00
(c) Total Tax Paid	0.00
(d) Date of payment into Government treasury	NA

**DECLARATION BY EMPLOYER**

I KALYANA KRISHNA BANDARU Son of KRISHNA MURTHY BANDARU working as a PRESIDENT do hereby declare on behalf of ABILASHRAYAM TRUST, that the information given above is based on the books of account, document and other relevant record or information available with us and the details of value of each such perquisite are in accordance with section 17 and rules framed thereunder and that such information is true and correct.

Place : Bangalore  
Date : 30-04-2019

for ABILASHRAYAM TRUST  
Signature of the person responsible for deduction of tax

Full Name : KALYANA KRISHNA BANDARU  
Designation: President